

Late, Shri Sukumaran, IAS, belonged to the scheduled caste community and was holding a number of higher posts in State Government and in the Central Government institutions. During this period, he proved his efficiency and honesty. Shri Sukumaran, IAS, received a number of awards from the State and Central Government for the efficient discharge of his duties.

The death of Shri C.T. Sukamaran, IAS, is neither suicidal nor natural. There is no circumstances to show that he had committed suicide.

MR. SPEAKER: How can we discuss such matters in the House?

SHRI KODIKKUNIL SURESH: Sir, it is a very serious matter.

MR. SPEAKER: I allowed you thinking you will raise a different matter. Do we have the machinery to find out? Now these are matters to be investigated by the police and by the court.

SHRI KODIKKUNIL SURESH: No, Sir, I am asking for a CBI enquiry.

MR. SPEAKER: It is not correct. Otherwise, we will be required to investigate into all the murder cases.

SHRI KODIKKUNIL SURESH: The local police enquiry is not proper, Sir.

MR. SPEAKER: It is all right. Now Shri Paswan:

#### RE. SUPREME COURT JUDGEMENT ON MANDAL COMMISSION

[*Translation*]

SHRI RAM VILAS PASWAN: (Rosera): Mr. Speaker, Sir, I would like to draw the attention of the august House to a very important issue. The Supreme Court gave its verdict on the Mandal Commission Report on the 16th of November. In the said judgment the apex court has issued directions that there would be no reservation in promotion.

12.18 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

I understand that the Supreme Court verdict relates to other Backward classes and the Mandal Commission. Therefore, no representative or party of the Scheduled Castes was heard during the hearing in the Supreme Court on this issue. Even no Judge belonging to the Scheduled Castes was taken in the bench on the Mandal Commission. The Supreme Court Judgement is related to other Backward Classes only. In the notification either issued by the National Front Government or the amendment made therein by the Narasimha Rao Government, there was no mention of reservation in promotions. It is all right that the Supreme Court made an observation to this effect. We are deeply distressed that on the basis of that observations the victimization of employees belonging to Scheduled Castes has started. Such a plot is being hatched in many State Government and even in some Departments of the Central Government. On the basis of the said observation of the Supreme Court, reservation in promotions for the people belonging to Scheduled Castes and Scheduled Tribes is being scrapped.

Of late, the Punjab Government has issued a circular stating that under the directions issued by the Supreme Court on the 16th reservation in promotion of people belonging to the Scheduled Castes and the Scheduled Tribes is to be scrapped. Mr. Ghulam Nabi Azad, this is the month of December, when the Departmental Promotion Committee sit. In this connection, the Scheduled Castes and the Scheduled Tribe Parliamentary Forum comprising of hon. Members from all parties held a meeting yesterday and sought time from the hon. Prime Minister. We have expressed great concern and decide that no action which is detrimental to the interest of Scheduled Castes and Scheduled Tribes should be taken. We must be given such an assurance from the Government. Mr. Ghulam Nabi Azad is sitting here. He should give us an assurance that if there is any such threat, the Government will find a solution to it

immediately. Please issue such a circular to all State Governments and the officials of the Central Government. (*Interruptions*) This is not a simple issue.

SHRI KALKA DAS (Karolbagh): Mr. Deputy Speaker, Sir, we are not opposed to providing reservation for the other Backward Classes. We support it. But the Supreme Court verdict related to promotions of Scheduled Castes and Scheduled Tribes has created confusion. People belonging to Scheduled Castes have started thinking that this decision has scrapped reservation in promotions. The Government should make it clear and ensure that the provision of reservation in promotions to Scheduled Castes and Scheduled Tribes would continue. If it is not done a new issue will crop up. It should be clarified.

SHRI RATILAL VARMA (Dhandhuka): I appreciate Shri Paswan's views expressed by him just now. And a consequence of the Supreme Court decision victimisation has started in Gujarat. A very serious problem has raised its head there. It has created great resentment among the Scheduled Castes and Scheduled Tribes. The Central Government should clarify it immediately. Otherwise, problems of Scheduled Castes and Scheduled Tribes will increase day by day. The Government should give a clarification that reservation in promotions of Scheduled Castes and Scheduled Tribes will not be disturbed at all.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolgpur): A large number of hon. Members are exercised over, it because some doubts have arisen as a result of the Supreme Court Judgement on Mandal Commission. We think that the Government should look into the matter and clarify whether any rights which have already there, which have been enjoyed by them have been taken away or not. That is the apprehension being expressed here. Therefore the Government should clarify it, so that nobody remains in doubt. Officers of different departments should not take contradictory action.

Therefore it should be done in a manner which will be acceptable to all and the position should be clarified.

[*Translation*]

SHRI SHARAD YADAV (Madhepura): I would like to submit that this judgment was entirely related to the Mandal Commission. There is a great difference between other Backward Classes and the Scheduled Castes and Scheduled Tribes. The people belonging to other Backward classes are not that oppressed or prosecuted. No reference was made to promotion in our notification, but the Supreme Court verdict has created confusion. A manoeuvre is being made to deprive this weaker section of the people of their rights which had been given to them for decades.

The Government should take it seriously and take action by taking it to notice immediately. It was related to only the commission of Backward Classes and a judgment in regard to that. In this a right has been given. But on the other hand the right which had been given is being withdrawn. Then they will never get promotion throughout their life. If their quota is not filled, how will they get promotion? They were given this right with great difficulty. It should not be withdrawn. If it is done, it will have very severe repercussions. The Government provides a right one hand and withdraws it with the other hand. In the entire country nobody belonging to this weaker section of the society is placed in a high position. Their number is also less in media as well. Now a manoeuvre is being made in a planned way to snatch this right from these poor people. This should not happen. The Government should take suitable measures to dispell all apprehensions in this regard immediately.

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): First of all, there was an issue raised by Shri Rabi Ray and the Members of other political parties have also associated themselves with the issue raised by Shri Rabi Ray.

Keeping in mind the sentiments of the hon. leaders, I will bring this to the notice of the Minister of External Affairs. At this point of time, it is not proper for me to comment because the Ministry of External Affairs is the proper Ministry to take notice of it. (Interruptions)

SHRI RABI RAY: Then, we are assured that the statement will come from the Government.

SHRI GHULAM NABI AZAD: First let me discuss it with the Minister of External Affairs.

There is another point which Shri Ram Vilas Paswan has raised. He knows that the entire House is much more concerned than anybody else about the welfare of SCs and STs in this country. That is why the earlier Government and subsequently all Government have also pursued the policy of reservation. At the same time, we are also concerned about the poor people among the upper castes and keeping both the things in mind, our Government has recommended to the Supreme Court, the reservation of..(Interruptions)

[Translation]

SHRI RAJESH KUMAR (Gaya): The issue at stake is reservation for Scheduled Castes.

SHRI KALKA DAS: The Mandal question is not being discussed here. Now, the Scheduled Castes are being victimised for the benefits given to the O.B.C. It has resulted in a confusion. The S.Cs and S.Ts are being harassed. (Interruptions)

SHRI GHULAM NABI AZAD: Can't you listen? I am covering both the aspect and it is possible only if you listen silently?

(Interruptions)

SHRI RAJESH KUMAR: There is a growing apprehension that the promotional scope for the Scheduled Castes and

Scheduled Tribes is being curtailed. (Interruptions)

SHRI GHULAM NABI AZAD: Will you allow me to complete? (Interruptions)

[English]

It should be for Scheduled Castes, Scheduled Tribes and also the poor people among the other castes. That is why, our Government was concerned about the people, the people who are poor. As you know, the House is well aware that there has been a Supreme Court Judgement very recently. It is not proper to comment on the Judgement of the Supreme Court. (Interruptions) Naturally it is the judgment of the Supreme Court; we cannot do anything. (Interruptions)

[Translation]

SHRI KALKA DAS: We would like that the reservations quota in promotion for the Scheduled Castes and Scheduled Tribes should be filled up. You please clarify this point. (Interruptions)

[English]

SHRI GHULAM NABI AZAD: There is a Judgement by the Supreme Court on the promotion also and that is what I am saying. (Interruptions) There is a Judgement by the Supreme Court on the promotion also. (Interruptions)

[Translation]

SHRI KALKA DAS: As this judgment pertains to the O.B.Cs, but as a result of this confusion, the SCs and STs are being denied the benefits of the reservation in promotion. (Interruptions)

[English]

SHRI GHULAM NABI AZAD: At this that, it is not proper for me to comment on it. I will bring it to the notice of the Minister concerned. We are very much concerned

about the promotion of the Scheduled Castes and the Scheduled Tribes. Unless we go through the judgment, it is not proper for me to comment. (*Interruptions*)

MR. DEPUTY SPEAKER: The hon. Minister has made it absolutely clear, so far as the Scheduled Castes' and the Scheduled Tribes' promotions are concerned, he would bring it to the notice of the Minister concerned.

He has made a very clear statement.

[*Translation*]

SHRI KALKA DAS: Mr. Deputy Speaker, Sir, they have confused the whole thing. The Scheduled Castes and Scheduled Tribes have been getting this facility for long. Now, a confusion is being created throughout the country that... (*Interruptions*)

[*English*]

SHRI RAM VILAS PASWAN (Rosera) What the Minister has told will create more confusion. (*Interruptions*)

SHRI GHULAM NABI AZAD: I have not made confusion. I have said that there is a Supreme Court Judgement at the moment and I am not in a position to comment anything on the judgment. (*Interruptions*)

[*Translation*]

SHRI KALKA DAS: We are not commenting on the Judgment, but it has certainly created a confusion.

[*English*]

MR. DEPUTY SPEAKER: The hon. Minister has told that he would speak to the concerned Minister. (*Interruptions*) He has made it very clear.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): He says on the one hand that he has to read and go through the judgment. That is one side of the statement. But in the

meantime, how would the Department act on that unless you are clear?

Therefore, until you are clear about the Judgment, *status quo ante* should be retained. That is the whole point. That is the assurance that is required of you.

You have to assure that unless you are clear about the Judgment, what was there, should be retained. That kind of assurance should come from you. That is what we require.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, my point is that, Mr. Minister, please listen to me, I would like to say that the Mandal Commission recommendations pertain only to the O.B.Cs. The Mandal Commission issues was before the Supreme Court, on which it passed a Judgment for reserving 27% for the O.B.Cs. It also specified that there won't be any reservation so far as promotion is concerned and also specified the Departments, which fell outside the purview of reservation. What I want to say is that the Mandal Commission report was related to the O.B.Cs, but reservation in promotion for the SCs and STs has been in vogue for the past 45 years and an attempt is being made to eliminate it, under the cover of implementing the recommendations of the Mandal Commission. We would like the Government to make a clarification to the effect that the Constitutional rights of the Scheduled Castes and Scheduled Tribes vis-a-vis, reservation in promotions, will be maintained. This is necessary to remove any confusion that's all.

SHRI GHULAM NABI AZAD: Sir, I told hon. Member the same thing that we would like this facility for the SCs and STs to continue. It is not only your wish but also that of the entire House. But now that Supreme Court has passed a Judgment, it won't be appropriate on my part to comment on it. (*Interruptions*) The Supreme Court verdict has made a reference to the issue of the promotion of SCs and STs. (*Interruptions*)

[English]

SHRI BASU DEB ACHARIA (Bankura):  
I want one clarification from the Minister.  
(Interruptions)

SHRI MRUTYUNJAYA NAYAK  
(Phulbani): They do not follow the rules of  
procedure. (Interruptions) This is not the  
way. (Interruptions)

[Translation]

SHRIGHULAM NABI AZAD: Sir, so far  
as the question of the Supreme Court verdict  
is concerned, we will abide by it., but so far  
as the issue of the reservation in the  
promotion of SCs and STs concerned, I told  
you at the outset itself that I will be talking to  
the Ministry in this regard, but if you insist  
on an answer, at this very moment it is  
impossible for me to reply. I will reply after  
consulting the concerned Ministry.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: Please take  
seats now. We have got only 25 minutes at  
our disposal. There are number of persons  
to speak. Therefore, kindly cooperate with  
me so that more number of hon. Members  
can ventilate their grievances. I will go  
strictly in accordance with the list. Now, I call  
Mr. Mrutyunjaya Nayak to speak.

(Interruptions)

MR. DEPUTY SPEAKER: Please do  
not interfere unnecessarily. I will go according  
to the list and you should cooperate with me.

(Interruptions)

SHRI ANIL BASU (Arambagh) Sir, I  
want to speak...(Interruptions)..

MR. DEPUTY SPEAKER: I thought you  
are speaking on Mandal commission and  
not a new subject. No, I will not allow. Don't

confuse. I will definitely call you. Do you  
worry.

(Interruptions)

SHRI MRUTYUNJAYA NAYAK  
(Phulbani): Sir, southern Orissa has been  
neglected and justice has been denied to it.  
In 1989, flood has caused the collapse of  
river bridge of Aska over the river Rishikulya.  
It has not been taken care of to construct  
another alternate bridge over the river  
Rishikulya which connects four districts like  
Ganham, Phulbani, Bolangir and Kalahandi.  
As a result, foodgrains, fertilisers petroleum  
products, kerosene and other essential  
commodities could not be lifted to such  
districts. Sir, it connects Raipur also. So, I  
requested the Ministry of Surface Transport  
to declare the State Highway road connecting  
Berhampur to Bolangir as a National Highway.  
This area comprises of backward districts.  
Therefore, I fervently urge the Government  
to look into the matter.

[Translation]

SHRI SHIVRAJ SINGH CHAUHAN: Mr.  
Deputy Speaker, Sir, on the one hand  
Pakistan has developed Atom bomb and on  
the other hand fire incidents are taking place  
in our ordnance factories. Last year there  
was an accident in Ordnance factory at  
Jabalpur. this year there was a fire and blast  
in Ordnance factory at Etarasi in which two  
persons were killed and three other were  
seriously injured.

I wish the Government should make an  
inquiry into this accident, whether this  
accident is a result of an International  
conspiracy. The officers responsible for it  
should be published. So far, the families of  
the dead have been provided with an  
assistance of Rs. 8500 only. Arrangements  
should be made to give an assistance of Rs.  
1 lakh to the bereaved families and one  
member for those families should be provided  
with a job and proper medical care. Should  
also be provided to the wounded persons

SHRI SURAJ MANDAL: Mr. Deputy  
speaker, a lot has been spoken about the

atrocities on tribals and women. There is a Gatra Gramin Sangharsh Samiti in Jamshedpur, Bihar Tribals, Harijans and backward classes were agitating in support of their demand for water and electricity facilities through the said Samitis w.e.f. from 30th till yesterday. They were badly beaten by the police. A man died and many women were injured, at least 40-50 persons were admitted in the Hospital, 150 persons were arrested, even pregnant women were molested by the police after forced entry into Houses.

These people were opposing the construction of a railway line for a cement factory as it would effect the supply of water and electricity to this colony. I would like to draw the attention of the Government towards the atrocities on harijans and tribals who were asking for water and electricity. You may see it in this photograph.

[*English*]

MR. DEPUTY SPEAKER: Display of photographs etc., is not allowed. Please do not do that.

[*Translation*]

SHRI SURAJ MANDAL: Police dragged and beat people and used tear gas. Police did not fire but the incharge of Govindpur Police Station snatched a rifle from a policeman and fired Cashot which killed a person and left many others injured.

Mr. Deputy Speaker, Sir, Home Ministry is also responsible for these trial areas. Therefore, I request the hon. Home Ministers to inquire into the situation there and dispense justice to the tribals and Harijans, being beaten mercilessly.

SHRI BHUBANESHWAR PRASAD MEHTA (Hazaribagh): Mr. Deputy Speaker, Sir, Ramgarh Cantt is located near Hazaribagh, where army personnel live and due to drinking-water crisis lakh of people are facing hardship. We have met the Defence Minister Shri Pawar in this regard many a times. He even assured us of giving

72 lakhs in this connection but so far this sum has not been provided due to which the people of Ramgarh Cantt are repeatedly calling for mercy. It is the beginning of the season and the wells there are drying up. I request the Centre and the Ministry of Defence to immediately provide a sum of Rs. 72 lakh to complete the construction of a water tank in order to supply drinking water to the people of Ramgarh.

[*English*]

SHRI DATTATRAYA BANDARU (Secunderabad): Sir, arrack is affecting the economy of poor people. The habit of alcoholism has taken deep roots among the people and is ruining their physical and mental health. It is acting as a catalyst for all sorts of maladies like violence, rape, dacoity, murder and even terrorism in the society. Alcoholism is the root cause of absenteeism, indebtedness and industrial unrest as well as fall of national productivity. Arrack's ill effects are well perceived by the people of Andhra Pradesh.

The anti-arrack Movement in Andhra Pradesh is spreading in a remendous way to every nook and corner of the State, which can be termed as a new social revolution of Gandhian type. It is first, of its kind after Independence. A sensation is being created in the State by the people by campaigning in a huge way for passing the Prohibition Act. It is interesting to note that women have initiated this movement and they are in the forefront of the movement leading in themselves. The agitation for imposing a ban on the auction and sale of arrack is a spontaneous one and it started as an offshoot of the adult literacy drive in the interior village, Dubagunta in Nellore District. This news spread to village after village like wildfire in the entire district. Women folk of about 5000 villages got inspired and met together in meetings, passed resolutions for imposing prohibition and sent them to the District Collector. The arrack auctions in Nellore District were postponed 17 times. This movement in Nellore District slowly spread to all over the State and now the people of every village in every district are

agitating for prohibition of sale of arrack. BJP, TDP, CPI, Janata Dal and even some extremist organisations are fully supporting this movement. Immediately after this moment is started, the leading Telegu Daily, *Eenadu* has also fully supported the movements of the womenfolk. Even the Ministers and most of the MLAs in the State have announced their support. All women MLAs irrespective of the party to which they belong, are openly supporting the movement. Even the PCC President announced his support. The Governor also blessed the movement, and the Governor's wife participated in the Dharna.

This movement is being carried on individually and jointly at various levels by different Organisation. At several places, women are destroying the arrack shops. And at certain places, they are burning them. At several places, the arrack shops were to close down. The sales of arrack are reduced to a great extent. In certain places, attacks were made on arrack business shops by people. The arrack constructors are attacking the agitators particularly women at many places. Surprisingly, the police are framing criminal cases on women and other agitators including political workers, instead of the rioters. The Hon. Minister, Shri Sitram Kesari came to Hyderabad and gave a statement that 50 per cent less of revenue will be borne by the Central Government.

MR. DEPUTY SPEAKER: Nothing go on record.

*(Interruptions)\**

SHRI ANNA JOSHI (Pune): Sir, the lawlessness is on the increase following the brutal murder of two youths aged 19 and 20 years in the A Block market Greater Kailash II on Sunday evening. The local police is facing the allegation of deliberately going slow on the case because one of the killers happens to be the son of an influential person and this has only aggravated the situation. While Mr. Sandeep died on the spot the other Mr. Harish died on the way to Batra Hospital. The Corps at Chitranjan Park Police Station registered the FIR on Monday while the killings took place on Sunday.

Not recorded.

Several hours after the two were pronounced dead the police started showing interest only after the senior officers were appraised of the situation. The sheer lawlessness which is prevailing there and the incidents of petty crime shooting up at an alarming rate have forced the people to remain indoors. I, therefore, urge upon the Government to instruct the Delhi Police to be more alert and strictly enforce the law and order. Action should be taken against those police officers under whose police stations these crimes are being committed. *(Interruptions)\**

MR. DEPUTY SPEAKER: It will not go on record.

We have decided that we should go strictly according to the names given to us.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, the stoppage of power supply by the State Government has led to the closure of Bhasker Textile Mill at Jharsuguda and the fertilizer plant at Talcher in Orissa. Such closures having serious repercussions are detrimental to the interest of the employees, the people of the area and the State as a whole. When the chemicals fertilizers are in grant demand in the country, the closure of this Talcher Plant, which manufacture Urea, at this juncture is really unfortunate. The sick plant which was now doing well because of the concerted efforts of both management and the workers its closure due to the stoppage of power supply has come like a dead blow. I would, therefore, request the Ministry of Fertilizer to remain in touch with the Government of Orissa for resumption of power to this plant on a negotiated settlement worth regard to payment of arrears of electricity dues on instalment, as a special case.

Similarly, Sir, the power supply should be resumed immediately to the Bhaskara Textile Mills which is in the State Sector. This plant, located in the Western region, is getting step-motherly from the Government of Orissa.

MR. DEPUTY SPEAKER: That comes

under the jurisdiction of State Government and not the Central Government.

[Translation]

**SHRI SRIBALLAV PANIGRAHI:** Apparently, there is a conspiracy being hatched to sell this plant to some industrialists. As a first step in this direction the Government is pursuing a proposed to hand over the mills to workers for running it smoothly knowing fully well that this impractical proposal will not be acceptable to the workers. The employees of the mill are asking the Government vehemently to run it directly as a public sector unit, and bring about the necessary improvements in it. The Ministry of Textile should prevail upon the State Government to ensure its proper functioning as a public sector unit.

**MR. DEPUTY-SPEAKER:** Mr. Mathews. this comes under the State subject that is, distribution of title deeds.

**SHRI PALA K.M. MATHEW (Idukki):** Sir, the vital problem of conferring title deeds on the agricultural settlers is gradually assuming alarming proportion. Agricultural settlers do not get their titles because of unwillingness on the part of the concerned Ministry of the Central Government. They are not giving clearance for that.

These agricultural settlers have settled in the hilly areas for producing more food and for increasing the productivity and all these have been done at the call of the State Government from time to time during famine days. Now, they are totally being ruined.

The State Government, the Chief Minister, may Members of Parliament and all the political parties in Kerala have requested the Central Government to give title deeds so that may enable the settlers to get loans and other facilities. So, I would request the Ministry of Environment and Forests to do the needful and give the clearance immediately.

(Interruptions)

**PROF. RASA SINGHRAWAT:** Through you, I would like to draw the attention of the Government to this fact that our National security is in danger. Because, Pakistan has developed seven Atom bombs. N.V.C. of U.S.A. has given this news that long ago Pakistan had completed the necessary arrangements in this regard. Some time ago, Pakistan directed its nationals not to undertake travel to India. Apart from that an atmosphere of tension is being developed at the border and infiltrates are being sneked into India and other anti-India activities are on which prove that Pakistan may attack us with Atom bomb at any time. We should make a review of our Atom bomb developing programme and immediately make an indigenous Atom bomb. (Interruptions)

[English]

**SHRI DWARAKA NATH DAS (Karimganj):** Mr. Deputy-Speaker, Sir, throughout Assam a good number of District and sub-Divisional Headquarters and small towns are yet to be linked with STD facilities. In rural areas PCOs attached to local post offices and in Panchayat Officers telephones are there, but they remain useless for all practical purposes. Way-side telephone are subject to damages due to natural calamities and theft etc. and as a result, telephones become dead for an indefinite period. So, the rural telephone system should be brought under STD or NSD facilities, and I feel, Assam is having the most backward telephone system in the country at present. Now, I urge upon the concerned Ministry to look into the matter so that rural telephone system of entire Assam is improved early by lining it under STD or NSD.

**MR. DEPUTY-SPEAKER:** Mr. Mandal.

Law and order is a State Subject.

(Interruptions)



[Translation]

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Deputy Speaker, Sir, at present half of the 85 crore population of India is below the poverty line. They sleep in the railway platforms and the rest of them live on the city roads. They do not have a house to live in. The land belonging to the State Government is in the possession of the musclemen. In some states, land have been distributed among the poors and in some other states there is no provision to this effect. I demand that the State Governments should be directed to distribute all government land among poors landless people within 3 months period and they should also be provided with money by the Government to construct houses on such lands, with that, land exceeding land ceiling should be distributed among poors. (Interruptions)

SHRI BRAHMANAND MANDAL (Monghyr): Mr. Deputy Speaker, during one month, period more than 18 persons have been abducted and many persons have been killed. The Police get released an abducted persons in Manghyr... (Interruptions) Therefore, we demand the Union Home Minister to have a dialogue with the State Government to control the law and order situation. National Productivity Council had said during the period of 1992 and 1993 land reform law would be implemented in the whole country. The Government of Bihar acted upon it.

[English]

MR. DEPUTY SPEAKER: Now don't record anything whatever he says.

(Interruptions)\*\*

[Translation]

SHRI KASHI RAM RANA (Surat): O.N.G.C. has allotted 3 lakhs cubic metre gas to provide gas connections to one lakh houses and 60 industries and also promised

to provide extra gas to the tune of 7 lakh cubic metre. As per this arrangement Gujarat Gas Company Limited made all provisions to provide gas to 1 lakhs houses and 60 industries in Surat and laid pipeline and started supplying gas. But so far gas has been supplied to 12000 houses and 16 industries only which uses only 2 lakh cubic gas. For supplying gas to other people, another 7 lakh cubic metre gas is required. Therefore, the Gujarat Gas Company has asked the Petroleum Department....

[English]

MR. DEPUTY SPEAKER: Now, don't record anything whatever he says.

(Interruptions)\*\*

SHRI RAM NAIK (Bombay North): An unprecedented situation has developed in the premises of Delhi High Court. More than 3000 chambers of the advocates have been demolished yesterday early morning. According to the rule, no demolition should take place before the sun rise; but it has been done.

It is astonishing that illegal construction can go on under the nose of the High Court. The entire advocates of the new Delhi Bar Association have gone on strike. I want to know how this has happened?

In the High Court, how the unauthorised construction can go how it has been demolished? Why no action taken when the Construction was going on?

So, I demand that the Law Minister and the Home Minister make a joint statement in the House about the situation which has developed there so that justice can be meted out to the advocates.

So many cases are pending in the High Court. So, the Court can proceed with the work. And for that the Law Minister and the

Home Minister make a joint statement in the House.

[Translation]

SHRI RAM TAHAL CHOUDHARY (Ranchi): Mr. Deputy Speaker, Sir, late Shri Vijay Shanker, IPS was a trainee officer of the Indian Police Service of the 1990 batch of Delhi (UT) cadre. Suddenly under mysterious circumstances he died on 10-11-92 at PIC, Phillaur, Jalandhar (Punjab). In this connected the father of late Shri Vijay Shanker, Shri Bindeshwar Prasad Singh has expressed his doubts that he had been killed. He was the only Son of Shri Sinha a resident of village Patepur, P.O. Motipur, P.S. Rosera of district Samastipur in Bihar. Suspicion about his death is but natural because during his training at Hyderabad he dived successfully in the 23 feet deep swimming pool while the depth of the swimming pool at PIC was just 6 feet. His father is yet receive the post-mortem report. His father has demanded a CBI inquiry into the case and an amount of Rs. 5 lakh as compensation. He has also demanded that the expenses of education of his daughters should be born by the Government and the employment on compassionate ground should be provided to the daughters. All this should be done at the earliest.

13.00 hrs.

[English]

SHRI THAYIL JOHN ANJALOSE (Alleppey): This is to draw the attention of the Government to the that despite the commissioning of the Kayamkulam-Alleppey railway line, no important train has been scheduled through this route. At present only passenger trains have been scheduled in the line. I would request the Government to divert some of the long route express trains starting from Trivandrum through this line like some of the trains services which end in Cochin. They may be extended to Alleppey or Kayamkulam. Unless and until the Government takes these steps there would not be much utility of the Kayamkulam-Alleppey railway line.

I would also request the Government to implement the promise given by it that one new train will be introduced between New Delhi and Trivandrum.

Thank you.

MR. DEPUTY-SPEAKER: Dr. Mohadeepak Singh Shakya.

Please do not read: If you read, you will take lot of time. Just tell the facts.

[Translation]

DR. MAHADEEPAK SINGH SHAKYA (Etah): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Hon. Minister of Finance towards the loan waiving scheme. Last time when the loans were waived of the Centre and the State Governments equally bore the expenses. There is still an outstanding amount of Rs. 166.872 crore of the Uttar Pradesh Government against the Central Government. This outstanding amount should be immediately released to the State Government so that State does not face any problem in accomplishing all its pending tasks.

[English]

MR. DEPUTY-SPEAKER: Now we could complete only 20 out of the 32 names. Now the zero Hour has to come to an end.

SHRI ANIL BASU (Arambagh): You called me. Even after calling me, you did not allow me.

MR. DEPUTY-SPEAKER: Your name was not in the list. I called your name because probably you wanted to give your opinion because you represent a political party—about Mandal Commission. It is only under those circumstances that I called your name. In the House we should have some norms. I called only according to the list. Supposing if the earlier speakers were to cut short their speeches six or seven people could have participated in the debate.

SHRI BASU DEB ACHARIA (Bankura): You extend the time by another 15 minutes.

You allow one minute each. You have not called me.

MR. DEPUTY-SPEAKER: I will send this list to you for your verification.

Now statement by Shri Ghulam Nabi Azad, Minister of Parliamentary Affairs. 6

13.02 hrs.

### BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): With your permission, Sir, I rise to announce that Government Business during the week commencing 7th December, 1992, will consist of:-

1. Consideration of any items of Government Business carried over from today's Order Paper.
2. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances:-
  - (a) The Wildlife (Protection) Amendment Ordinance, 1992.
  - (b) The Delhi Development (Amendment) Ordinance, 1992.
3. Discussion on the Resolution seeking disapproval of the National Highways (Amendment) Ordinance, 1992 and consideration and adoption of the amendments made by Rajya Sabha in the National Highway (Amendment) Bill, 1992 as passed by Lok Sabha.
4. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these

ordinances, as passed by Rajya Sabha:-

- (a) The Multimodal Transportation of Goods Ordinance, 1992.
  - (b) The Indian Medical Council (Amendment) Ordinance, 1992.
  - (c) The Dentists (Amendment) Ordinance, 1992.
5. Consideration and passing of the following Bills as passed by Rajya Sabha:-
- (a) The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992.
  - (b) The SAARC Convention (suppression of Terrorism) Bill, 1992.

13.04 hrs.

SHRI SYED SHAHABUDDIN (Kishanganj): I request that the following items may be included in the next week's agenda:-

1. Discussion on the status of Urdu in Education, Administration and mass media in the light of the recommendation of the Reports of the Gujral Committee, the Ali Ahmad Susoor Committee and the Ali Sardar Jafari Committee as well as the programme of action under the New Education Policy.
2. Discussion on the status of Wakfs and Wakf Administration in the country with particular reference to the proposal for amendment to the Wakf Act, 1954.

PROF. PREM DHUMAL (Hamirpur): I request that the following may be included in the next week's agenda:-

1. The House should discuss how to remove anomalies in